IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.40/252/ND/2018

In the matter of:

Manav Buildwell (P) Ltd

....PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

None appears for the petitioner. Post the matter for the appearance of the petitioner on 01.2.2018 , failing which, the petition will be dismissed for non-prosecution.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018